

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 48/MP/2025**

Subject : Petition for approval of input price of coal supplied from Pakri Brawadih mine for tariff period from 2024-29

Petitioner : NTPC

Respondent(s) : BSPHCL and 43 ors.

Date of hearing : **16.4.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC  
Ms. Ritu Apurva, Advocate, NTPC  
Ms. Pragya Pushkar, Advocate, NTPC  
Shri Puneeth Ganapathy, Advocate, Bihar Discoms  
Shri Naman Kumar, Advocate, Bihar Discoms  
Shri Varun K Chopra, Advocate, MPPMCL  
Shri Rahul Tomar, Advocate, MPPMCL  
Shri Rahul Chauhan, Advocate, MSEDCL  
Shri Harshit Gupta, Advocate, MSEDCL  
Shri Chaitanya Ahuja, Advocate, MSEDCL  
Ms. Anusha Nagarajan, Advocate, TANGEDCO  
Shri Rahul Ranjan, Advocate, TANGEDCO

**Record of Proceedings**

The matter was called out for hearing through a hybrid mode.

2. During the hearing, the learned counsel for the Petitioner, submitted that an Interlocutory Application (IA) (Diary No. 249/2026) has been filed seeking substitution of the name from '*NTPC Limited*' to '*NTPC Mining Limited*', and prayed for issuance of notice to the Respondents in this regard.
3. The learned counsel for the Respondent, TANGEDCO, submitted that their reply has already been filed in the matter. However, the learned counsel for the Respondent, MPPMCL, sought permission to file its written submissions in the matter.
4. The Commission, after hearing the parties, directed as under:
  - a) Issue notice on the IA (Diary No. 249/2026) to the Respondents;



- b) The Petitioner shall file the following additional information, after serving a copy on the Respondents on or before **12.5.2026**:
- i. *Justification for variation, if any, between item-wise cost and total cost in the original IA and RCE;*
  - ii. *Details along with justification of the relevant heads under which the additional capitalization works are covered in the IA/RCE, along with approval for any increased cost, if applicable.*
- c) The Respondents to file a reply, on or before **5.6.2026**, after serving a copy to the Petitioner, who may, thereafter file its rejoinder, if any, by **20.6.2026**.

5. The Petition shall be listed for hearing along with Petition No. 1020/MP/2025 on **7.7.2026**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

